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NOTIFICATION
(INCOME-TAX)

No. 6182 (F.No.197-A/113/82-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "People's Action for Development (India) Maharashtra State Committee" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.



(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Member Secretary, People's Action for Development (Maharashtra) Agriculture and Co-operation Deptt., Mantralaya, Bombay:32.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with ref. to his letter D.D.No.8C.IV/Notification/84-85 dt.1.9.84.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(I&S)/(P&PR)/(Inv.), New Delhi.
5. Director of D&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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(ATMA RAM)
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